

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON TUESDAY, THE 23RD AUGUST, 2011 AT 2.00 P.M.

I. QUESTIONS.

Questions entered in the separate list to be asked and answers given.

II. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.

- (i) THE SPEAKER to report the time table fixed by the Business Advisory Committee in regard to various business.
- (ii) A MEMBER OF THE COMMITTEE to move that this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

III. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE.

1. A MINISTER to lay on the Table the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Ordinance, 2011 (Haryana Ordinance No. 3 of 2011).
2. A MINISTER to lay on the Table the Haryana Ceiling on Land Holdings (Amendment) Ordinance, 2011 (Haryana Ordinance No. 4 of 2011).
3. A MINISTER to lay on the Table the Haryana School Teachers Selection Board Ordinance, 2011 (Haryana Ordinance No. 5 of 2011).
4. A MINISTER to re-lay on the Table the Personnel Department Notification No. G.S.R.25/Const./Art.320/2010, dated the 29th October, 2010 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320(5) of the Constitution of India.
5. A MINISTER to re-lay on the Table the Personnel Department Notification No. G.S.R.26/Const./Art.320/2010, dated the 13th December, 2010 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320(5) of the Constitution of India.
6. A MINISTER to lay on the Table the Personnel Department Notification No. G.S.R.4/Const./Art.320/2011, dated the 13th April, 2011 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320(5) of the Constitution of India.
7. A MINISTER to lay on the Table the General Administration Department Notification No. S.O.47/H.A.3/1970/Ss. 8 and 9/2011, dated the 2nd June, 2011 regarding amendment in Haryana Ministers Allowances Rules, 1972, as required under section 9 (2) of the Haryana Salaries and Allowances of Ministers Act, 1970.
8. A MINISTER to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/23/2010, dated the 3rd February, 2011, as required under section 182 of the Electricity Act, 2003.
9. A MINISTER to lay on the Table the Annual Report of Haryana State Pollution Control Board for the year 2006-2007, as required under section 39(2) of Water (Prevention and Control of Pollution) Act, 1974.
10. A MINISTER to lay on the Table the Annual Report of Haryana Police Housing Corporation Limited for the year 2007-2008, as required under section 619-A (3) (b) of the Companies Act, 1956.

11. A MINISTER to lay on the Table the Annual Statement of Accounts of Housing Board, Haryana for the year 2008-2009, as required under section 19-A(3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
12. A MINISTER to lay on the Table the Grant Utilization Certificate and Audit Report of Chaudhary Charan Singh Haryana Agricultural University Hisar for the year 2005-06, as required under section 34 (5) of the Haryana and Punjab Agricultural Universities Act, 1970.
13. A MINISTER to lay on the Table the Annual Report of Haryana Electricity Regulatory Commission for the year 2009-2010, as required under sections 104 (4) and 105 (2) of the Electricity Act, 2003.

IV (i) PRESENTATION OF PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENTION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

THE CHAIRPERSON
COMMITTEE OF
PRIVILEGES :

to present Third Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Kuldeep Sharma, MLA (now Hon'ble Speaker) against Shri Om Prakash Chautala, MLA who made false statement on the floor of the House on 11th March, 2010 regarding imposing VAT on Salt which was made willfully, deliberately and knowingly by Shri Om Prakash Chautala, MLA thereby misleading the House and amounting to committing the contempt of the House/breach of privilege by him.

ALSO to move that the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

(ii) PRESENTATION OF PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENTION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

THE CHAIRPERSON
COMMITTEE OF
PRIVILEGES :

to present Third Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Bharat Bhushan Batra, MLA against Shri Om Prakash Chautala, MLA who made false, misleading and incorrect statement on the floor of the House on 11th March, 2010 willfully, deliberately and knowingly stating that the Haryana Urban Development Authority had not acquired a single acre of land since coming into power of the Congress Government from March, 2005 till date. He has also stated that not even a single sector of HUDA had been floated during this period, whereas the Parliamentary Affairs Minister, Shri Randeep Singh Surjewala had pointed out the correct factual position but Shri Om Prakash Chautala again asserted that neither even a single sector of HUDA was floated nor a single acre of land was acquired by HUDA from March, 2005 till date. By doing so Shri Om Prakash Chautala has tried to mislead the House willfully, knowingly and deliberately which amounts to contempt of the House/Breach of Privilege committed by him on the floor of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 11th March, 2010, involves the question of breach of privilege/contempt of the House.

ALSO to move that the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

(iii) **PRESENTATION OF PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENTION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

THE CHAIRPERSON
COMMITTEE OF
PRIVILEGES :

to present Third Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Aftab Ahmed, MLA against Shri Om Prakash Chautala, MLA who made categorically incorrect and misleading statement on the floor of the House on 11th March, 2010 stating that Reliance Company has been given 1500 acres of Government land at a cost of Rs. 370 crore in garb of giving employment, particularly when HSIIDC had acquired this land for welfare of the people. He further stated that a four acres chunk of land out of this acquired land has been auctioned for Rs. 290 crore. He consequently alleged loss to the exchequer and fraud on account thereof. He further stated that land of farmers was acquired in the name of 'SEZ' and they were told that they will be given bonus/annuity of Rs. 10,000/- per acre per year. He further stated that even a rupee has not been paid till date to any farmer by way of such bonus/annuity. Whereas the above statement of Shri Om Prakash Chautala is factually and absolutely incorrect. Shri Om Prakash Chautala has made a false, misleading and incorrect statement in the House on both the afore-stated subjects. Shri Om Prakash Chautala made this statement willfully, deliberately and knowingly to mislead this august House. This constitutes a matter of clear breach of privilege of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 11th March, 2010, involves the question of breach of privilege/contempt of the House.

ALSO to move that the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

(iv) **PRESENTATION OF PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENTION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

THE CHAIRPERSON
COMMITTEE OF
PRIVILEGES :

to present Second Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Kuldeep Sharma, MLA (now Hon'ble Speaker) against Shri Om Prakash Chautala, MLA who made false, misleading and incorrect statement on the floor of the House on 6th September, 2010, stating that a news was being televised by some News Channels that in the car of Shri Gopal Kanda, Minister of State for Home, Haryana, a girl has been kidnapped and three men raped her. He further stated that Shri Gopal Kanda himself was driving the car and this car was owned by Shri Gopal Kanda. He also stated the number of car as HR-70 L-0009. He further stated that the girl was kidnapped from Delhi and was raped in Gurgaon. Therefore, the Government should resign. Whereas, the above statement of Shri Om Prakash Chautala is factually and absolutely incorrect. Shri Om Prakash Chautala made a false, misleading and incorrect statement in the House. He made this statement willfully, deliberately and knowingly to mislead this august House. This constitutes a matter of clear breach of privilege of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 6th September, 2010, involves the question of breach of privilege/contempt of the House.

ALSO to move that the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

V. **PRESENTATION, DISCUSSION AND VOTING ON THE EXCESS DEMANDS OVER GRANTS AND APPROPRIATIONS FOR THE YEARS 2005-2006, 2006-2007 AND 2007-2008.**

THE FINANCE
MINISTER

to present the Excess Demands Over Grants and Appropriations
for the years 2005-2006, 2006-2007 and 2007-2008.

(i) **Demands for the year 2005-2006**

Demand No. 8	A MINISTER	to move that a grant of a sum not exceeding ₹ 99,75,07,000/- be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2005-2006 in respect of <u>Buildings & Roads.</u>	Excess Over Grants and Appropriations for the year 2005-2006. Page – 2
Demand No. 10	A MINISTER	to move that a grant of a sum not exceeding ₹ 49,38,26,000/- be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2005-2006 in respect of <u>Medical & Public Health.</u>	Excess Over Grants and Appropriations for the year 2005-2006. Page – 3
Demand No. 15	A MINISTER	To move that a grant of a sum not exceeding ₹ 118,60,41,000/- be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2005-2006 in respect of <u>Irrigation.</u>	Excess Over Grants and Appropriations for the year 2005-2006. Page – 4

(ii) **Demands for the year 2006-2007**

Demand No. 6	A MINISTER	to move that a grant of a sum not exceeding ₹ 16,26,31,770/- be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2006-2007 in respect of <u>Finance.</u>	Excess Over Grants and Appropriations for the year 2006-2007. Page – 6
Demand No. 8	A MINISTER	to move that a grant of a sum not exceeding ₹ 236,75,08,505/- be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2006-2007 in respect of <u>Buildings & Roads.</u>	Excess Over Grants and Appropriations for the year 2006-2007. Page – 8-9
Demand No. 10	A MINISTER	to move that a grant of a sum not exceeding ₹ 139,77,18,308/- be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2006-2007 in respect of <u>Medical & Public Health.</u>	Excess Over Grants and Appropriations for the year 2006-2007. Page – 10
Demand No. 15	A MINISTER	to move that a grant of a sum not exceeding ₹ 182,81,37,078/- be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2006-2007 in respect of <u>Irrigation.</u>	Excess Over Grants and Appropriations for the year 2006-2007. Page – 11

Demand No. 20	A MINISTER	to move that a grant of a sum not exceeding ₹ 23,25,66,301/- be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2006-2007 in respect of <u>Forests.</u>	Excess Over Grants and Appropriations for the year 2006-2007. Page – 12
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(iii) **Demands for the year 2007-2008**

Demand No. 8	A MINISTER	to move that a grant of a sum not exceeding ₹ 95,62,03,165/- be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2007-2008 in respect of <u>Buildings & Roads.</u>	Excess Over Grants and Appropriations for the year 2007-2008. Page – 14
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Demand No. 10	A MINISTER	to move that a grant of a sum not exceeding ₹ 54,27,01,578/- be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2007-2008 in respect of <u>Medical and Public Health .</u>	Excess Over Grants and Appropriations for the year 2007-2008. Page – 15
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Demand No. 15	A MINISTER	to move that a grant of a sum not exceeding ₹ 278,72,22,585/- be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2007-2008 in respect of <u>Irrigation.</u>	Excess Over Grants and Appropriations for the year 2007-2008. Page – 16
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Demand No. 24	A MINISTER	to move that a grant of a sum not exceeding ₹ 9,86,534/- be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2007-2008 in respect of <u>Tourism.</u>	Excess Over Grants and Appropriations for the year 2007-2008. Page – 17
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VI. PRESENTATION OF SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) FOR THE YEAR 2011-2012 AND THE REPORT OF THE ESTIMATES COMMITTEE THEREON.

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| (i) | THE FINANCE MINISTER | to present the Supplementary Estimates
(First Instalment)-2011-2012. |
| (ii) | THE CHAIRPERSON,
ESTIMATES COMMITTEE | to present the Report of the Committee on
Estimates on the Supplementary Estimates
(First Instalment)-2011-2012. |

VII. SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT)- 2011-2012.

1. Discussion on the estimates of expenditure charged on the revenue of the State.
2. Discussion and Voting on the Demands for Supplementary Grants.

Demand No. 1	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>11,08,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2012 in respect of <u>Demand No. 1- Vidhan Sabha.</u>	Supplementary Estimates (First Instalment) 2011-2012 Pages 1-4
Demand No. 2	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>13,05,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2012 in respect of <u>Demand No. 2- Governor and Council of Ministers.</u>	Supplementary Estimates (First Instalment) 2011-2012 Pages 5-9
Demand No.3	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>4,90,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2012 in respect of <u>Demand No. 3- General Administraton.</u>	Supplementary Estimates (First Instalment) 2011-2012 Pages 10-14
Demand No. 4	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>136,83,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2012 in respect of <u>Demand No. 4- Revenue.</u>	Supplementary Estimates (First Instalment) 2011-2012 Pages 15-16
Demand No. 5	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>23,50,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2012 in respect of <u>Demand No. 5-Excise & Taxation.</u>	Supplementary Estimates (First Instalment) 2011-2012 Pages 17-19
Demand No. 6	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>30,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2012 in respect of <u>Demand No. 6-Finance.</u>	Supplementary Estimates (First Instalment) 2011-2012 Pages 20-22

Demand No. 7	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>36,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2012 in respect of <u>Demand No. 7- Planning and Statistics.</u>	Supplementary Estimates (First Instalment) 2011-2012 Pages 23-24
Demand No. 8	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>6,50,00,000/-</u> for revenue expenditure and ₹ <u>20,99,27,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2012 in respect of <u>Demand No. 8- Buildings & Roads.</u>	Supplementary Estimates (First Instalment) 2011-2012 Pages 25-31
Demand No. 9	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>2,39,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2012 in respect of <u>Demand No. 9- Education.</u>	Supplementary Estimates (First Instalment) 2011-2012 Pages 32-33
Demand No. 10	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>70,00,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2012 in respect of <u>Demand No. 10- Technical Education.</u>	Supplementary Estimates (First Instalment) 2011-2012 Pages 34-36
Demand No. 11	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>16,33,65,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2012 in respect of <u>Demand No. 11- Sports and Youth Welfare.</u>	Supplementary Estimates (First Instalment) 2011-2012 Pages 37-38
Demand No. 12	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>5,00,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2012 in respect of <u>Demand No. 12- Art & Culture.</u>	Supplementary Estimates (First Instalment) 2011-2012 Pages 39-40
Demand No. 13	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>42,64,36,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2012 in respect of <u>Demand No. 13- Health.</u>	Supplementary Estimates (First Instalment) 2011-2012 Pages 41-44

Demand No. 14	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>1,02,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2012 in respect of <u>Demand No. 14- Urban Development.</u>	Supplementary Estimates (First Instalment) 2011-2012 Pages 45-46
Demand No. 15	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>373,80,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2012 in respect of <u>Demand No. 15- Local Government.</u>	Supplementary Estimates (First Instalment) 2011-2012 Pages 47-48
Demand No. 17	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>1,34,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2012 in respect of <u>Demand No. 17- Employment.</u>	Supplementary Estimates (First Instalment) 2011-2012 Pages 49-50
Demand No. 19	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>80,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2012 in respect of <u>Demand No. 19- Welfare of SCs & BCs.</u>	Supplementary Estimates (First Instalment) 2011-2012 Pages 51-52
Demand No. 20	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>20,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2012 in respect of <u>Demand No. 20- Social Security and Welfare.</u>	Supplementary Estimates (First Instalment) 2011-2012 Pages 53-54
Demand No. 23	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>27,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2012 in respect of <u>Demand No. 23- Food and Supplies.</u>	Supplementary Estimates (First Instalment) 2011-2012 Pages 55-56
Demand No. 24	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>1,39,02,00,000/-</u> for revenue expenditure and ₹ <u>125,00,00,000</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2012 in respect of <u>Demand No. 24- Irrigation.</u>	Supplementary Estimates (First Instalment) 2011-2012 Pages 57-65

Demand No. 25	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>28,00,000/-</u> for revenue expenditure and ₹ <u>20,00,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2012 in respect of <u>Demand No. 25- Industries.</u>	Supplementary Estimates (First Instalment) 2011-2012 Pages 66-68
Demand No. 27	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>29,91,22,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2012 in respect of <u>Demand No. 27- Agriculture.</u>	Supplementary Estimates (First Instalment) 2011-2012 Pages 69-70
Demand No. 32	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>32,87,50,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2012 in respect of <u>Demand No. 32- Rural & Community Development.</u>	Supplementary Estimates (First Instalment) 2011-2012 Pages 71-73
Demand No. 35	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>36,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2012 in respect of <u>Demand No. 35- Tourism.</u>	Supplementary Estimates (First Instalment) 2011-2012 Pages 74-75
Demand No. 36	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>45,10,22,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2012 in respect of <u>Demand No. 36- Home.</u>	Supplementary Estimates (First Instalment) 2011-2012 Pages 76-78
Demand No. 37	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>45,59,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2012 in respect of <u>Demand No. 37- Elections.</u>	Supplementary Estimates (First Instalment) 2011-2012 Pages 79-80
Demand No. 38	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>11,00,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2012 in respect of <u>Demand No. 38- Public Health and Water Supply.</u>	Supplementary Estimates (First Instalment) 2011-2012 Pages 81-82

Demand No. 39	A MINISTER	to move that a Supplementary sum not exceeding ₹ 12,50,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2012 in respect of <u>Demand No. 39-</u> <u>Information & Publicity.</u>	Supplementary Estimates (First Instalment) 2011-2012 Pages 83-85
Demand No. 42	A MINISTER	to move that a Supplementary sum not exceeding ₹ 49,08,08,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2012 in respect of <u>Demand No. 42-</u> <u>Administration of Justice.</u>	Supplementary Estimates (First Instalment) 2011-2012 Pages 86-95
Demand No. 44	A MINISTER	to move that a Supplementary sum not exceeding ₹ 15,00,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2012 in respect of <u>Demand No. 44-</u> <u>Printing and Stationery.</u>	Supplementary Estimates (First Instalment) 2011-2012 Pages 96-98
Demand No. 45	A MINISTER	to move that a Supplementary sum not exceeding ₹ 202,88,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2012 in respect of <u>Demand No. 45- Loans</u> <u>and Advances by State Government.</u>	Supplementary Estimates (First Instalment) 2011-2012 Pages 99-102

VIII. LEGISLATIVE BUSINESS.

The Haryana
Legislative Assembly
(Salary, Allowances
and Pension of
Members) Second
Amendment Bill,
2011.

A MINISTER

to introduce the Haryana Legislative
Assembly (Salary, Allowances and Pension
of Members) Second Amendment Bill;

to move that the Haryana Legislative
Assembly (Salary, Allowances and Pension
of Members) Second Amendment Bill be
taken into consideration at once;

Also to move that the Bill be passed.

CHANDIGARH:
THE 19TH AUGUST, 2011.

SUMIT KUMAR,
SECRETARY.